IN THE HIGH COURT OF JUDICATURE AT PATNA
Civil Writ Jurisdiction Case No.19702 of 2021

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Akanksha Malviya

... ... Petitioner/s

Versus

The Union of India

... ... Respondent/s

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Appearance :

For the Petitioner/s	:	Mr. Vishal Kumar Singh, Advocate
For the UOI	:	Dr. K. N. Singh (ASG)
		Mr. Kumar Priya Ranjan, CGC
		Mr. Prabhat Kumar Singh, JC to ASG
		Mr. Amarjeet, Advocate
		Ms. Nirmala Singh, Advocate
		Mr. Girish Nandan Abhishek, Advocate
		Mr. Sandeep Kumar, Advocate
For the State	:	Mr. S.D. Yadav, Advocate

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CORAM: HONOURABLE THE CHIEF JUSTICE
and
HONOURABLE MR. JUSTICE RAJIV ROY

ORAL ORDER

(Per: HONOURABLE THE CHIEF JUSTICE)

26 08-12-2023 The respondent by affidavit dated 12.10.2023 has pointed out that the State Mental Health Authority and the State Mental Health Review Board have been constituted.

2. The Mental Health Review Board is said to have been constituted in 9 divisional headquarters of the State, i.e. Patna, Chapra, Gaya, Muzzaffarpur, Bhagalpur, Purnea, Saharsa and Munger under the Chairmanship of District and Sessions Judges, the Districts which is the divisional headquarters. The District Judges of the divisional headquarters afore-mentioned shall file a report on the intimation of such constitution having

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been received by them and the steps taken to convene the Review Board, within a period of four weeks from today. The Registry shall issue a certified copy of this order to the above said District Judges at the divisional headquarters, who shall file a report through the Registrar General.

3. Post this case on 12th of January, 2024.

(K. Vinod Chandran, CJ)

(Rajiv Roy, J)

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